

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 170 OF 2024**

**IN THE MATTER OF:**

News Item Titled Barricade Illegal Sand Mining Pose Threat To WGH  
Riverbank Appearing In The Shillong Times Dated- 29.06.2024.

**INDEX**

S. NO.	PARTICULAR	PAGE NO
1.	Reply Affidavit on behalf of Respondent No. 2, Meghalaya State Pollution Control Board.	1 – 3
2.	<b>Annexure R/1</b> A copy of the Action Taken Report along with its annexures.	4 – 39
3.	Proof of Service.	40

Filed on: 20.11.2024  
New Delhi

Filed by

*Enatoli*

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HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 170/2024

**IN THE MATTER OF:-**

News Item titled "Barricade illegal sand mining pose threat to WGH river bank" appearing in The Shillong Times dated 29.6.2024

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.2 -  
MEGHALAYA STATE POLLUTION CONTROL BOARD**

I, Dr. George Hagi Chyrmang, S/o (Late) D. Kyndiah, Age 43 years, having office at Lumpyngngad, Shillong, Meghalaya, do hereby solemnly affirm and declare as under :-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board, MSPCB, and as such in my official capacity I am conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.
2. The Board is filing this instant Affidavit to place on record the steps taken by the Board after the news was reported in the media on 29.6.2024 and order was passed by the Hon'ble Tribunal Principal Bench.
3. In compliance of the order dated 25.7.2024 passed by the Hon'ble Tribunal, Principal Bench several actions have been taken by the

MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong

28  
Instrument No. ....  
Date: 20/11/24





Board which includes closure notices to 17 illegal sand mining units and prohibitory order passed by the Board. It is stated that inspection and water monitoring has also been carried out on 5.9.2024.

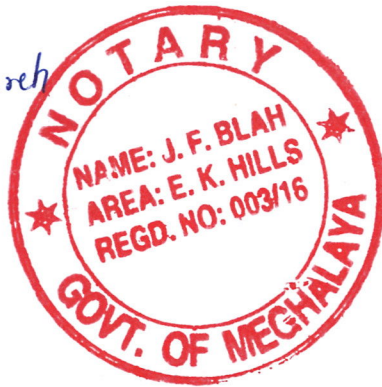
A copy of the Action Taken Report along with its annexures is marked and annexed as **Annexure R/1**.

4. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Identified by:


Miss. P. S. Bareh

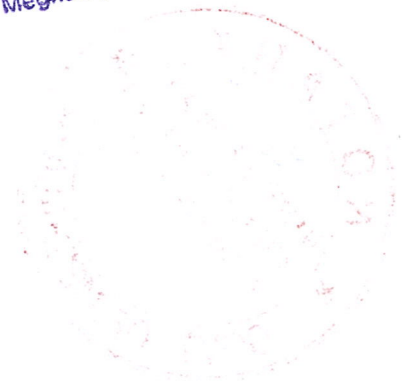
(Advocate)



  
DEPONENT  
MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong

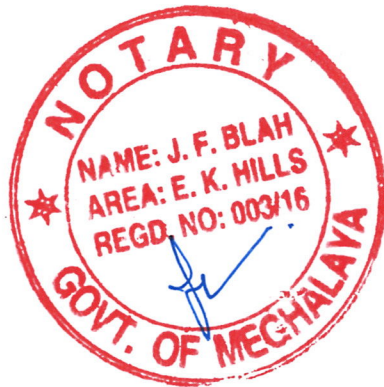
SOLEMNLY AFFIRMED BEFORE ME THIS DAY  
ON 20/11/24 THE DEPONENT IS IDENTIFIED BY P.S. Bareh  
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT  
ARE READ ORDER AND EXPLAINED TO THE  
DEPONENT WHO VERIFIED THE SAME BEFORE ME

  
J. F. BLAH  
NOTARY  
East Khasi Hills District  
Government of Meghalaya



VERIFICATION

Verified at *Shillong* on this the *20<sup>th</sup>* day of November, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



  
DEPONENT  
MEMBER SECRETARY  
Meghalaya State Pollution Control Board  
Shillong



**Action Taken Report**

In compliance of the Hon'ble NGT order dated 25/07/2024 in O.A. No.170/2024/EZ titled as News Item titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in The Shillong Times dated 29.06.2024, the following actions have been taken by the Board-

1. Closure Notices have been issued to 17 (seventeen) nos. of illegal sand mining units in West Garo Hills District vide T.O. No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/35-61 dated 30<sup>th</sup> August 2024 (**Annexure - I**)
2. Prohibitory Order under Section of the Water (Prevention and Control) Act, 1974 vide No. MSPCB/TB-98/2024/2024-25/2 dated 16<sup>th</sup> August 2024 (**Annexure - II**)
3. The Deputy Commissioner cum Chairman and the Divisional Forest Officer cum Member Secretary of District Level Task Force (Illegal Mining & Transportation of Minor Minerals), West Garo Hills District have been requested to take necessary action as per the Meghalaya Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules, 2022 and Meghalaya Minor Minerals Concession Rules, 2016 vide No.MSPCB/TB-98/2024/2024-25/3 dated 16<sup>th</sup> August 2024 (**Annexure - III**)
4. Inspection and Water monitoring has been carried out on 05/09/2024 (**Annexure - IV**)
5. Direction issued to the Project Engineer, PWD(Road) Rongai Valley Irrigation Medium Project, Chibinang (**Annexure - V**)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/ 35

Dated Shillong, the 30 August, 2024

To,

Shri. Surut Zamal Sk,  
Puskanipara P.O Chibinang P.S Phulbari,  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Surut Zamal Sk is operating Sand mining located at Puskanipara and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2023-24/ 35 - A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

161  
Meghalaya State Pollution Control Board (47)

Forests & Environment Department, Government of Meghalaya  
'ARDEN' Lumpyngngad, Shillong - 793014  
Website : <http://megspcb.gov.in>



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/47

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Sahajamal Sk,  
Bholarbhita P.O Chibinang P.S Phulbari,  
West Garo Hills District, Meghalaya


Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Sahajamal Sk is operating Sand mining located at Bholarbhita and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

  
(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/47-A

Dated Shillong, the 30<sup>th</sup> August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

  
CHAIRMAN

No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/46

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Sengchon G Sangma,  
Bolangre P.O Mukdangra P.S Damalgre,  
South West Garo Hills District, Meghalaya


Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Where, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Sengchon G Sangma is operating Sand mining located at Bolangre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

  
(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/46- A

Dated Shillong, the 30<sup>th</sup> August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(45)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/45

Dated Shillong, the 30 August, 2024

To,

Shri Moksedul Alam,  
Bangalkata P.O Chibinang P.S Phulbari,  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Moksedul Alam is operating Sand mining located at Bangalkata and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN


Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/45 - A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024.

  
CHAIRMAN

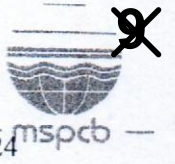
164  
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(44)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/44

Dated Shillong, the 30 August, 2024

To,

Shri. Miana M Marak,  
Dorambokgre P.O Mukdangra P.S Damalgre,  
South West Garo Hills District, Meghalaya


Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Miana M Marak is operating Sand mining located at Dorambokgre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

  
(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/44- A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

  
CHAIRMAN

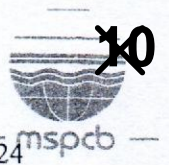
# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(43)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/43

Dated Shillong, the 30 August, 2024

To,

Shri. Mashdur Islam,  
Puskanipara P.O Chibinang P.S Phulbari,  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;  
As per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Mashdur Islam is operating Sand mining located at Puskanipara and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board

Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/43-A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/42

Dated Shillong, the 30 August, 2024

To,

Shri. Djmbith Ch Marak,  
Damalgre P.O & P.S Damalgre,  
South West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Djmbith Ch Marak is operating Sand mining located at Damalgre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/42-A Dated Shillong, the 30 August, 2024  
Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(41)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/ 41

Dated Shillong, the 30 August, 2024

To,

Shri. Awal Sk ,  
Puskanipara P.O Chibinang P.S Phulbari  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Awal Sk is operating Sand mining located at Puskanipara and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/ 41- A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

# Meghalaya State Pollution Control Board (48)

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/48

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Sahalom Sk  
Puskanipara P.O Chibinang P.S Phulbari  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;  
As per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Sahalom Sk operating Sand mining and thereby violates the aforementioned section of the corresponding Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/48 -A

Dated Shillong, the 30<sup>th</sup> August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/50

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Rakesh Saha,  
Puskanipara P.O & P.S Phulbari,  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Rakesh Saha is operating Sand mining located at Puskanipara and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/50-A

Dated Shillong, the 30<sup>th</sup> August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

170  
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(49)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/49

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Pilson Ch Marak,  
Damalgre P.O & P.S Damalgre,  
South West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Pilson Ch Marak is operating Sand mining located at Damalgre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

  
(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/49- A

Dated Shillong, the 30<sup>th</sup> August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

  
CHAIRMAN

No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/51

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Sohidor Rahman,  
Puskanipara P.O Chibinang P.S Phulbari,  
West Garo Hills District, Meghalaya


Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Sohidor Rahman is operating Sand mining located at Puskanipara and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

  
(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/51-A  
Copy to:-

Dated Shillong, the 30<sup>th</sup> August, 2024

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

  
CHAIRMAN

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(52)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/52

Dated Shillong, the 30<sup>th</sup> August, 2024

To,

Shri. Pilson M Sangma,  
Jewelgre P.O Mukdangra P.S Damalgre,  
South West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Pilson M Sangma is operating Sand mining located at Jewelgre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/52-A

Dated Shillong, the 30<sup>th</sup> August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

# Meghalaya State Pollution Control Board (60)

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/60

Dated Shillong, the 30<sup>th</sup> August, 2024

mspcb

To,

Shri. Tobat Ch Marak,  
Damalgre P.O & P.S Damalgre,  
South West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Tobat Ch Marak is operating Sand mining located at Damalgre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/61-A  
Copy to:-

Dated Shillong, the 30<sup>th</sup> August, 2024

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

e/c

CHAIRMAN

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(61)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/61

Dated Shillong, the

30

August, 2024

mspcb

To,

Shri. Abdul Zafer  
Puskanipara P.O Chibinang P.S Phulbari  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Abdul Zafer is operating Sand mining located at Puskanipara and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/61-A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

etc

CHAIRMAN

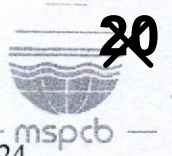
# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(62)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/ 62

Dated Shillong, the 30 August, 2024

To,

Shri. Akidur Islam,  
Bholarbhita P.O Chibinang P.S Phulbari  
West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Akidur Islam is operating Sand mining located at Bholarbhita and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand Mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/62-A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

# Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

(68)



No.MSPCB/TB-7(C)/2024(Pt-II)/2024-25/68

Dated Shillong, the 30 August, 2024

To,

Shri. Wandesh M Marak,  
Damalgre P.O & P.S Damalgre,  
South West Garo Hills District, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 restricts establishment of any industry and/or operation or process, or any treatment and disposal system which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board;
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts any person to establish or operate any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board;
3. Whereas, as per the information received from the District Forest Officer Vide letter No. B/X/1/1266 Dated 6<sup>th</sup> June 2024, it was informed that Shri. Wandesh M Marak is operating Sand mining located at Damalgre and thereby violates the aforementioned section of the above Acts;

Now, therefore, the Meghalaya State Pollution Control Board in exercise of the power conferred upon it under Section 33(A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 do hereby direct as follows:

1. To stop operation of the Sand mining forthwith until Consent is obtained from the Board.

Failure to comply with the above direction shall be liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.

(R. NAINAMALAI, IFS)  
CHAIRMAN

Meghalaya State Pollution Control Board  
Shillong

Memo No.MSPCB/TB-7(C)/2011(Pt-1)/2024-25/68- A

Dated Shillong, the 30 August, 2024

Copy to:-

1. The Deputy Commissioner, West Garo Hills, Tura for information and necessary action with a request to ensure that the unit is closed down until consent is obtained from the Board.
2. The Superintendent of Police, West Garo Hills, Tura, for information and necessary action.
3. The Divisional Forest Officer (T), West Garo Hills, Tura for information and necessary action.
4. The Secretary, Garo Hills Autonomous District Council, Tura for information and necessary action.
5. Guard File Closure Notice 2024

CHAIRMAN

No. MSPCB/TB-98/2024/2024-2025/2

Dtd. Shillong, the 16<sup>th</sup> August, 2024

**PROHIBITORY ORDER**

Whereas, the Hon'ble National Green Tribunal in its Order dated 25-07-2024 in O.A. No. 919/2024 New Item titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in the Shillong Times dated 29.06.2024, wherein iron barricade placed in the middle of the Rongai Rive & uncontrolled illegal sand mining activities in certain location of river at Chibinang in West Garo Hills District causes erosion and loss of land. Such activities also causes disposal of polluting matter to the Streams/ River making it unfit for human consumption and aquatic lives as well.

Now, therefore, the Meghalaya State Pollution Control Board in exercise of powers conferred upon it under the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981 do hereby direct -

**Prohibition on use of stream or well for disposal of polluting matter, etc. along Rongai River etc.**

1. Section 24 1(a) of the Water (Prevention and Control of Pollution) Act, 1974 prohibit on use of stream or well for disposal of polluting matter, etc. subject to the provision of this section that no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any 3 [stream or well or sewer or on land];
2. Section 24 1(b) of the Water (Prevention and Control of Pollution) Act, 1974 prohibit on use of stream or well for disposal of polluting matter, etc. subject to the provision of this section that no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences
3. Section 43 of the Water (Prevention and Control of Pollution) Act, 1974 penalty for contravention of provisions of section 24 that whoever contravenes the provisions of section 24 shall be punishable with imprisonment for a term which shall not be less than (one year and six months) but which may extend to six years and with fine.

In view of the above, violators of this order shall be penalized as per above provisions.

  
(R. NAINAMALAI, IFS)  
**CHAIRMAN**

Meghalaya State Pollution Control Board  
Shillong

Dtd. Shillong, the 16<sup>th</sup> August, 2024

Memo No. MSPCB/TB-98/2024/2024-2025/2 - A

Copy to: -

1. The Deputy Commissioner, West Garo Hills District, Tura for kind information and with a request to promulgate Prohibitory Order under Section 144 CrPC.
2. The Secretary to the Executive Committee, Garo Hills Autonomous District Council, Tura, West Garo Hills District, Meghalaya for kind information.
3. The Divisional Forest Officer, West & South Garo Hills (T) Division, Tura for kind information and necessary action.
4. The Editor, Shillong Times, Garo Hills Edition, Shillong to publish this order in one issue of your esteemed daily and to submit bill in duplicate for payment.
5. Official Website of the Board.

  
**MEMBER SECRETARY**

# Meghalaya State Pollution Control Board ANNEXURE - III

Forests & Environment Department, Government of Meghalaya  
'ARDEN' Lumpynggad, Shillong - 793014  
Website : <http://megspcb.gov.in>



**NGT MATTER**

No.MSPCB/TB-98/2024)/2024-25/ 3

Dated Shillong, the 16<sup>th</sup> August, 2024

To,

1. The Deputy Commissioner cum Chairman,  
District Level Task Force (Illegal Mining & Transportation of Minor Minerals),  
West Garo Hills District,  
Tura  
Email: [dc-wgh-megh@nic.in](mailto:dc-wgh-megh@nic.in)
2. Divisional Forest Officer & Member Secretary,  
District Level Task Force (Illegal Mining & Transportation of Minor Minerals),  
West & South Garo Hills (T) Division  
Tura

Sub: Illegal sand mining operating in Rongai Valley, Chibinang, West Garo Hills District-reg

Sir,

With reference to the above, please find enclosed herewith the Hon'ble NGT Order dated 25.07.2024 in the matter O.A No.919/2024 on News item Titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in Shillong Times dated 28.06.2024 regarding the iron barricade placed in the middle of the Rongai river and uncontrolled illegal sand mining from the river leads to the erosion and loss of land which is self-explanatory.

In this regard, you are hereby requested to kindly take necessary action as per the Meghalaya Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules, 2022 and Meghalaya Minor Mineral Concession Rules, 2016 respectively.

Enclosed: Copy of Hon'ble NGT Order & DLTF Notification.

Yours faithfully,

**(Dr.G.H.CHYRMANG,MFS)**  
**MEMBER SECRETARY**

Meghalaya State Pollution Control Board  
Shillong

OK

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 919/2024

News Item titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in The Shillong Times dated 29.06.2024

Date of hearing: 25.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-motu* on the basis of the news item titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in The Shillong Times dated 29.06.2024.
2. The matter relates to the erosion of the banks of Rongai Valley project in Chibinang in West Garo Hills, Meghalaya. As per the article, the water of the Rongai River continues to make inroads by taking away more and more soil every time the river is in full flow. The article alleges that this is taking place due to a barricade that has been placed in the middle of the river near the place where the main dam of the project was envisioned many decades ago. Furthermore, uncontrolled and illegal sand mining from the same river has also contributed to the problem
3. The news item asserts that large chunks of land have been washed away along the banks. It is stated that every year, due to this barricade, the flow of the river is disturbed and it puts huge pressure on the banks nearby. This has led to erosion and loss of land. The article claims that

the barricade has created an artificial island as no water has been flowing beyond it. It states had the natural flow of the water been maintained, the flow of water would have been smoother and less dangerous to those who live nearby. Erosion could have been stopped with just a few measures. The article also highlights the continuing illegal sand mining taking place in the river putting a lot of pressure on the river.

4. The above news item indicates violation of the provisions of the provisions of Water (Prevention and Control of Pollution) Act, 1974; Environment Protection Act, 1986 and the Sustainable Sand Mining Guidelines, 2016.
5. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.
6. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.
7. Hence, we implead the following as respondents in this matter:
  - i. Central Pollution Control Board, Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032
  - ii. Meghalaya State Pollution Control Bard, Through its Member Secretary "ARDEN", Lumpynggad, Shillong - 793 014, Meghalaya
  - iii. Ministry of Environment, Forest and Climate Change, Through its Regional Office

Integrated Regional Office, Law-U-Sib, Lumbatngen, Near MTC  
Workshop, Shillong

iv. Deputy Commissioner, West Garo Hills

Office of the Deputy Commissioner, Dist: West Garo Hills,  
Meghalaya Pin: 794001.

8. Issue notice to the respondents for filing their response before the appropriate bench of the Tribunal at least one week before the next date of hearing.

9. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore, OA is transferred to the Eastern Zonal Bench for appropriate further action. Let the original record of this OA be transferred to the Eastern Zonal Bench, Kolkata.

10. List before Eastern Zonal Bench at Kolkata on 24.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 25, 2024  
O.A. No. 919/2024  
HB

**GOVERNMENT OF MEGHALAYA  
FOREST AND ENVIRONMENT DEPARTMENT**

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**ORDERS BY THE GOVERNOR  
NOTIFICATION**

Dated Shillong, the 12<sup>th</sup> January, 2022.

No. FOR.CC/14/2019/188 – In compliance of the order of Hon'ble NGT in O.A. No. 360/2015 dated 26.02.2021, District Level Task Force is hereby constitute in every district of the State of Meghalaya of the following composition to check illegal mining and transport of minor minerals:

1.	Deputy Commissioner/District Magistrate	Chairman
2.	Superintendent of Police	Member
3.	Divisional Forest Officer(Territorial)	Member Secretary
4.	District Transport Officer	Member
5.	Representative of Meghalaya State Pollution Control Board	Member
6.	Executive Engineer, Water Resources Department	Member
7.	Divisional Mining Officer	Member
8.	Two independent members who may be a retired Govt. official or teacher/ex-service man/ex-judiciary member to be nominated by the Chairman.	Members

**Duties of the District Level Task Force:**

- (i) The District Level Task Force shall keep regular watch over mining activities in relation to minor minerals and movement of minor minerals in the district and shall meet at least once in a month to take stock of the situation.
- (ii) Take steps to prevent illegal mining /quarrying and transport of minor minerals (sand, boulderstone, stones, gravel etc.)
- (iii) To collect/review information /cases/issues to illegal mining/ quarrying of minor minerals.
- (iv) Recommend revoking mining lease or environmental clearance in cases of minor minerals where the conditions of Mining Leases or Environmental Clearance has been violated.
- (v) The District Level Task Force shall be at a liberty to constitute independent committee of experts to assess environmental or ecological damage caused by illegal mining and recommend recovery of environmental compensation from the miners of such minor minerals. Such recommendation may also include action under the provisions of E (P) Act, 1986.

- (vi) Take necessary action under the Mines and minerals Development and Regulation) Act, 1957 and the Meghalaya Minor Mineral Concession Rule, 2016 in case of those indulging in illegal mining/ quarrying and transport of minor minerals.
- (vii) The District Level Task Force shall have regular meeting preferably every month.
- (viii) The location and number of check post requirement shall be reconciled by the District Level Task Force.

Sd/-

(Syed Md.A.Razi, I.R.T.S)

Commissioner & Secretary to the Govt. of Meghalaya,  
Forests & Environment Department.

\*\*\*\*\*

Memo No. FOR.CC/14/2019/188-A

Dated Shillong, the 12<sup>th</sup> January, 2022.

Copy to:-

1. The P.S. to the Minister, Forest & Environment Department, for kind information of the Hon'ble Minister.
2. The P.S. to the Speaker, Meghalaya Legislative Assembly, for kind information of the Hon'ble Speaker.
3. The P.S. to the Leader of Opposition, Meghalaya Legislative Assembly for kind information of the Hon'ble Leader of Opposition.
4. The P.S. to the Chief Secretary, Meghalaya, Shillong for information.
5. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong.
6. The Principal Secretary to the Govt. of Meghalaya, Water Resources Department for information.
7. The Director General of Police, Meghalaya, Shillong.
8. The Commissioner & Secretary to the Govt. of Meghalaya, Forest & Environment Department for information.
9. The Commissioner & Secretary to the Govt. of Meghalaya, Transport Department for information.
10. The Member Secretary, Meghalaya State Pollution Control Board, 'ARDEN' Lumpynggad -793014.
11. The Director of Mineral Resources, Risa Colony, Shillong, Meghalaya 793014.
12. All Deputy Commissioners for information.
13. All Superintendent of Police for information.
14. The Director, Printing and Stationery with a request to publish in the Meghalaya Gazette.
15. All Divisional Forest Officers( Territorial) for information.
16. All District Transport Officers for information.
17. Senior System Analyst, NIC, Meghalaya, Shillong.

By Order etc.,

Secretary to the Govt. of Meghalaya.  
Forests & Environment Department.

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INSPECTION REPORT


In compliance to the Prohibitory Order No. MSPCB/TB-98/2024/2024-2025/2 dated 16<sup>th</sup> August, 2024 on "Barricade illegal sand mining pose threat to WGH River Banks" appearing in the Shillong Times dated 29/06/2024 of Rongai Valley in the O.A. No. 919/2024 of the Hon'ble National Green Tribunal (NGT), inspection has been carried out by Shri J.F. Lamurong, Environmental Engineer, MSPCB and Shri A. Lyngdoh, Senior Scientific Assistant, MSPCB on 5<sup>th</sup> September, 2024 along with Shri. Tengtsimglo K Marak, Sub-Inspector of Pulbari Police Station.

Shri Pijush Sangma, one of the land owner affected by soil erosion at Rongai river and Shri Hashanuz Zaman, Local residence, Chibinang accompany the team for inspection.

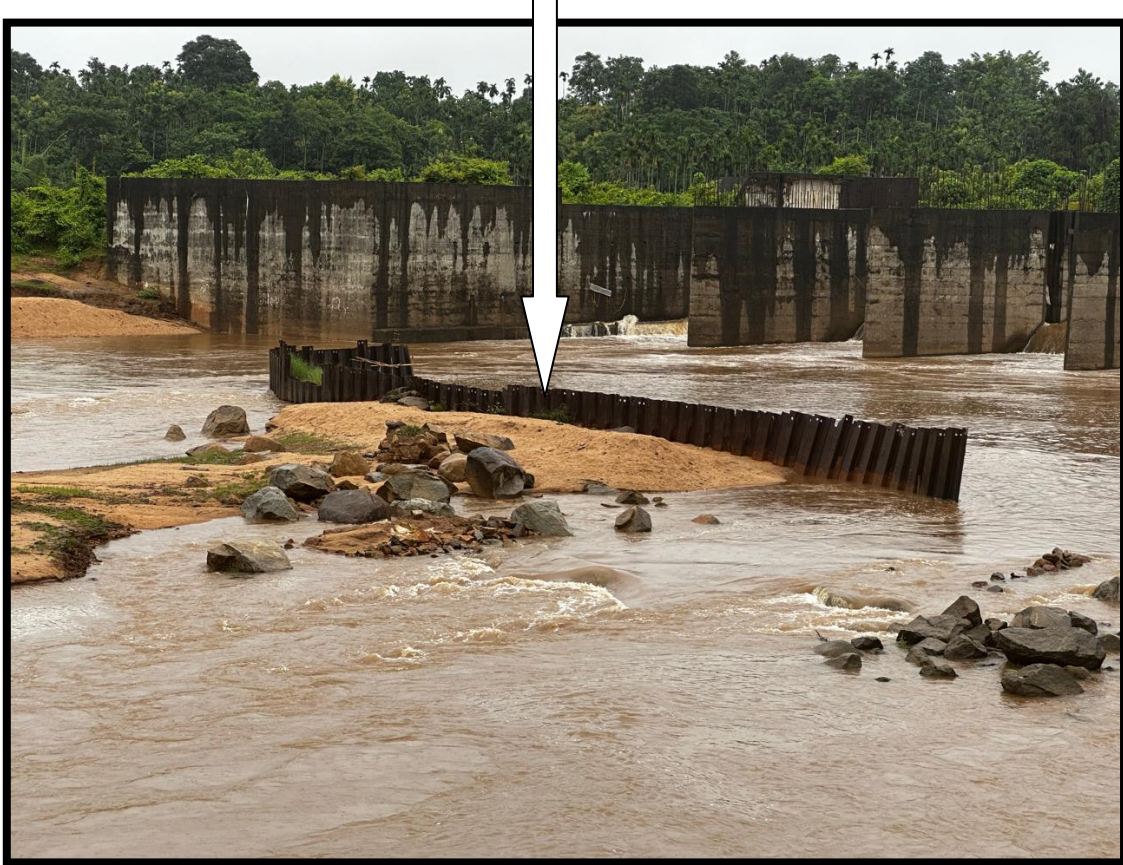
Observation:

- i. When enquired from the office of Project Engineer, Public Works Department (Roads), Rongai Valley Medium Irrigation Project, Chibinang through Shri S.B. Marak, Assistant Engineer it was informed that the Construction of the Dam across Rongai River at Chibinang for irrigation project was commenced since 1992 and halted in the year 2003.
- ii. Sheet Pile or Iron Barricade observed installed in the middle of the Rongai river near the abandoned incomplete dam has distracted the direct flow of the river, thus diverting the water flow into two diversion and left island like formation in the middle of the river (Picture enclosed as Plate - I)
- iii. Along both side of the river where the iron barricade was placed, land erosion observed to occurred at few stretch. The local residence informed that during flash flood, loss of land due to erosion has increase in each coming year.
- iv. Temporary remedial measures viz pallasiding and sand filled bag with bamboo support has been constructed by the office of Project Engineer, Public Works Department (Roads), Rongai Valley Medium Irrigation Project, Chibinang on both side of the river on the affected area to prevent further land erosion (Picture enclosed as Plate - II).
- v. With respect to illegal sand mining, river sand was found accumulated along the bank of Rongai river at certain stretches. Few stretches on both side of the Rongai river was visited viz. i. Bangal Kata (No mining activity was observed, however few heaps of sand were found stacked at the edge of the river) ii. Bhollar Bhita (No mining activity was observed, however trace mark of storage space & water pumps used for pumping of river sand from the river were found) iii. Kaimbatpara (No mining activity was observed, however trace mark of storage space & water pumps used for pumping of river sand from the river were found) (Picture enclosed as Plate - III).
- vi. It was informed by the local residence that illegal sand extraction usually takes place after the monsoon season and the method for extraction of sand from the river bed is done through water pumping machines.
- vii. Water samples collected at upstream (near the abandoned incomplete dam), mid stream and downstream & taken to the Central Laboratory of MSPCB at Shillong for analysis.

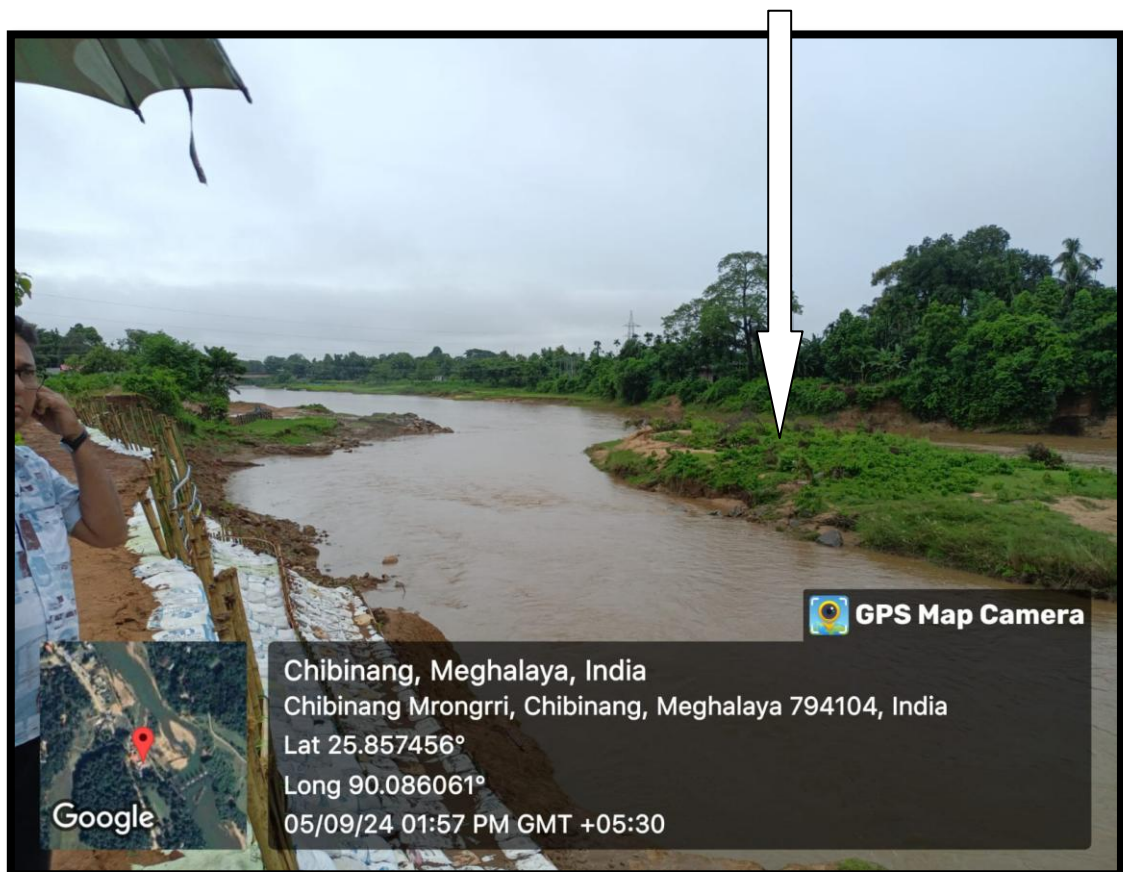
  
Shri J.F. Lamurong,  
EE, MSPCB,  
Shillong

  
Shri A. Lyngdoh,  
SSA, MSPCB,  
Shillong

## SHEET PILE OR IRON BARRIGADE



## ISLAND FORMATION



**PLATE – I (PIC SHOWING PILE SHEET & ISLAND FORMATION IN THE MIDDLE OF RONGAI RIVER)**

PARASIDING AND SAND FILLED BAG WITH BAMBOO SUPPORT – LEFT SIDE



PARASIDING AND SAND FILLED BAG WITH BAMBOO SUPPORT – RIGHT SIDE



**PLATE – II (PIC SHOWING PARASIDING AND SAND FILLED BAG WITH BAMBOO SUPPORT ON BOTH SIDE OF RONGAI RIVER)**

RIVER SAND HEAP AT BANGAL KATA, CHIBINANG



RIVER SAND HEAP AT BANGAL KATA, CHIBINANG



RIVER SAND HEAP AT BANGAL KATA, CHIBINANG



RIVER SAND HEAP AT BANGAL KATA, CHIBINANG





WATER PUMP USED FOR PUMPING OF RIVER SAND AT BHOLLAR BHITA, CHIBINANG





STORAGE SPACE OF RIVER SAND AT KAIMBATPARA, CHIBINANG



## STORAGE SPACE OF RIVER SAND AT KAIMBATPARA, CHIBINANG



## STORAGE SPACE OF RIVER SAND AT KAIMBATPARA, CHIBINANG



**PLATE – III (PIC SHOWING RIVER SAND HEAP, STORAGE SPACE & WATER PUMP WITH PVC PIPE)**



MEGHALAYA STATE POLLUTION CONTROL BOARD  
CENTRAL LABORATORY

"Arden", Lumpyngngad, Shillong-793014

**TEST REPORT**

37

Report No: WQ/2024/220

- |     |                                 |   |                           |
|-----|---------------------------------|---|---------------------------|
| 1.  | Issue Date                      | : | 11.9.2024                 |
| 2.  | Name of the Project             | : | Water quality             |
| 3.  | Sample matrix                   | : | Surface Water             |
| 4.  | Date of sample collection       | : | 5.9.2024                  |
| 5.  | Date of sample receipt          | : | 6.9.2024                  |
| 6.  | Samples collected by            | : | MSPCB                     |
| 7.  | Date of sample analysis         | : | 5.9.2024-11.9.2024        |
| 8.  | Sample Registration No.         | : | N/35/24, N/36/24, N/37/24 |
| 9.  | Sample plan reference           | : | -                         |
| 10. | Report sent to (Name & Address) | : | -                         |
| 11. | Deviation, if any               | : | --                        |
| 12. | Remarks if any                  | : | --                        |
| 13. | Method of sampling              | : | IS-3025 Part - I          |

Sl. No	Parameters	Test Method: APHA 24 <sup>th</sup> Ed.  (except BOD)	Limits	Test Results of Sampling Code/Location		
			Primary water Quality Criteria for Bathing as per MOEF Notification, 25th Sept 2000	N/35/24 Rongai River at Chibinang Rongai Valley Project (Upstream of Sand mining)	N/36/24 Rongai River at Bangalkhata, Chibinang (Midstream of Sand mining)	N/37/24 Rongai River at Bholarbhita, Chibinang (Downstream of Sand mining)
1.	pH at 25°C	4500-H <sup>+</sup> B	6.5-8.5	6.7	6.9	6.9
2.	Conductivity(μmho/cm)	2510 A	*	42.0	43.0	41.0
3.	Turbidity (NTU)	2130 B	*	103.0	150.0	88.4
4.	Total Dissolved Solids (mg/l)	2540C	*	30.0	29.0	29.0
5.	Total Suspended Solids (mg/l)	2540D	*	151.0	197.0	104.0
6.	Chloride (mg/l)	4500-Cl <sup>-</sup> B	*	9.0	7.0	10.0
7.	Alkalinity (mg/l)	2320 B	*	20.0	22.0	20.0
8.	Total Hardness (mg/l)	2340 C	*	20.0	28.0	22.0
9.	Nitrate-N (mg/l)	4500-NO <sub>3</sub> <sup>-</sup> D	*	2.6	10.2	4.9
10.	Nitrite-N (mg/l)	4500NO <sub>2</sub> -B	*	BDL**	BDL**	BDL**
11.	Dissolved Oxygen at 27°C (mg/l)	4500-O C	5.0	7.6	8.0	7.2
12.	Biochemical Oxygen Demand (mg/l)	IS-3025(P-44)	3.0	1.2	0.8	1.0
13.	Chemical Oxygen Demand (mg/l)	5220-C	*	6.0	5.0	5.0
14.	Total Kjeldahl-N mg/l	4500 NH <sub>3</sub> B,C,D & 4500 Norg B	*	0.48	0.3	0.34



193

38


**MEGHALAYA STATE POLLUTION CONTROL BOARD**  
**CENTRAL LABORATORY**

'ARDEN', Lumpyngngad, Shillong-793014

**TEST REPORT**

15.	Ammonia Nitrogen (mg/l)	4500-NH3A&C	*	0.25	0.16	0.18
16.	Calcium as Ca(mg/l)	3500-CaB	*	5.3	7.4	5.8
17.	Magnesium as Mg(mg/l)	3500-MgB	*	1.6	2.2	1.7
18.	Sulphate (mg/l)	4500-SO4-2E	*	12.9	15.5	13.3
19.	Sodium (mg/l)	3500-NaB	*	4.8	3.9	5.4
20.	SAR (mg/l)	By Calculation	*	0.46	0.32	0.23
21.	% of Sodium	By Calculation	*	0.21	0.17	0.23
22.	Phosphate (mg/l)	4500-P D	*	0.02	0.04	0.03
23.	Potassium (mg/l)	3500-KB	*	2.1	1.5	2.3
24.	Fluoride (mg/l)	4500-F-D	*	0.07	0.07	0.06
25.	Total Coliform (MPN/100ml)	9221 B	*	4600	4300	4800
26.	Fecal Coliform (MPN/100ml)	9221 E	<2500	1100	940	1300
27.	Faecal Streptococci (MPN/100 ml)	9230 B	<500	430	350	790
28.	Iron (mg/l)	3500-Fe B	*	1.8	1.2	1.1
29.	Oil & grease (mg/l)	5520 B	*	0.4	1.6	1.6

\*Not Prescribed/\*\*Below Detectable Limits

  
(J. Sawian)  
Sr. Scientist

End of Report

No. MSPCB/TB-98/2024/2024-2025/

Dated the, September, 2024

To,

The Project Engineer,  
Public Works Department (Roads)  
Rongai Valley Medium Irrigation Project,  
Chibinang, West Garo Hills District, Meghalaya

Sub: Hon'ble NGT Order Dated 25/07/2024 in O.A 919/2024 Item title "Barricade illegal sand mining pose threat to WGH river banks" of Rongai river appearing in The Shillong Times dated 29/06/2024

Sir/Madam,

With reference to the subject cited above, this is to inform that the Board's official on 5<sup>th</sup> September 2024 inspected the site of Rongai Valley, where sheet pile or iron barricade was erected in the middle of the Rongai river and observed that the sheet pile has disturbed the direct flow of the river, thus diverting the water flow into two diversion and left island like formation in the middle of the river which causes loss of private land due to land erosion by the bank of Rongai River (copy of the inspection report attached for ready reference).

In this regard, you are hereby directed to clarify as to why your action cannot be treated as violation of Section 24 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 which states that "no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences".

The matter to be replied within 7 (seven) days from the date of issue of this letter

This may be treated as **top priority**.

Enclosed: As stated above

Yours faithfully

(Dr. G.H.CHYRMANG, MFS)

**MEMBER SECRETARY**

Meghalaya State Pollution Control Board

Shillong

Dated the, 17<sup>th</sup> September, 2024

Memo No. MSPCB/TB-98/2024/2024-2025/ 7A

Copy to :-

1. The Deputy Commissioner, West Garo Hills District, Tura, for favour of information.
2. The Chief Engineer, P.W.D. (Roads) Meghalaya, Shillong for favour of information.

**MEMBER SECRETARY**

Meghalaya State Pollution Control Board

Shillong



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**Original Application No. 170/2024/EZ (Earlier O. A. No. 919/2024/PB) News Item titled "Barricade illegal sand mining pose threat to WGH riverbank" appearing in The Shillong Times dated 29.06.2024**

1 message

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amit singh <semasingh.office@gmail.com>

Wed, Nov 20, 2024 at 7:20 PM

To: memsecy.spcb-meg@gov.in, moefro.shillong@gov.in, dc-wgh@nic.in, ngtjudicial-kolkata@gov.in

Dear Sir, /Madam

Kindly Find attached scanned copy Affidavit being e- filed on behalf of Meghalaya State Pollution Control Board, which is being served in advance copy as proof of service.

Thanking you.  
Best Regards,  
Ms.K.Enatoli Sema

(Clerk)  
Rahul Mo. 7503630697

--

Office of Mr Amit Kumar Singh & Ms.K.Enatoli Sema,  
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High Court Judges Colony,  
H.G-03,  
Sector 105,  
Noida -201301.  
U.P.  
Mobile + 91 9818139636.  
Phone (0120) 4926002



**Affidavit- Barricade Illegal Sand Mining Pose Threat To WGH.pdf**

17413K